

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./47/91
T.A.NO.

DATE OF DECISION 20.4.98

Haribhai B. Pabchal

Petitioner

Mr. A. K. Chitnis

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Mr. N. S. Shevde

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan

Member (A)

The Hon'ble Mr. P. C. Kannan

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Haribhai Bijalbhai Panchal,

resident of : Railway Quarter No.647 B.,
New Railway Colony, Sabarmati,
Ahmedabad-19.

Applicant

Advocate Mr.A.K.Chitnis

versus

1. Union of India, Through :
General Manager,
W.Rly.,Churchgate,
Bombay.

2. Chief Signal Engineer,
Churchgate,
Bombay.

3. Works Manager,
Signal Work Shop,
Sabarmati.

Respondents

Advocate Mr.N.S.Shevde

ORAL ORDER

O.A.47/91

Date : 20.4.98.

Per Hon'ble Mr.V.Radhakrishnan Member (A)

None present for the applicant. Dismissed
for default.

P.C.Kannan
(P.C.Kannan)
Member (J)


(V.Radhakrishnan)
Member (A)

*ssn